

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41231 of 2019

(Arising out of Order-in-Appeal No. CMB-CE-000-APP-052-19 dated 14.03.2019 passed by the Commissioner of GST & Central Excise (Appeal), Coimbatore – 641 018.

M/s. Bakers Product (India).,
1/1, Lakshmi Nagar, Edayarpalayam,
Coimbatore – 641 018

Appellant

Vs.

**The Commissioner of GST
& Central Excise ,**
6/7, ATD Street,
Race Course Road.
Coimbatore – 641 018

Respondent

APPEARANCE:

Ms. G. Pallavi Ganesh, Advocate for the Appellant

Shri. L. Nanda Kumar, Assistant Commissioner (AR) for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

Final Order No. **40568 / 2020**

Date of Hearing: 25.02.2020
Date of Decision: 25.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the

Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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